

## India (Amendment)

## Bill

we can through that motion, express ourselves on the tests which are being held there, not one, but two, that have been conducted there by the French Government. I should request you to find out some time to discuss that motion.

**Shri S. L. Saksena (Maharajganj):** I had also given notice of a motion to discuss the Tariff Commission's report on Sugar.

**Shri Khushwaqt Rai (Kheri):** I had also given notice of a motion....

**Mr. Speaker:** Hon. Members will notice that during five days we are having four no-day-yet-named motions in the next week. Almost every day, we are devoting two hours to these motions. Whatever remains, we shall certainly take up in the order of priority. Hon. Members who are interested in having their motions taken up earlier will kindly intimate to me and then I shall consider the relative importance of these and assign them to the various dates.

12.10 hrs.

RESERVE BANK OF INDIA  
(AMENDMENT) BILL\*

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934."

*The motion was adopted.*

**Shri Morarji Desai:** Sir, I introduce† the Bill.

12.11 hrs.

## BUSINESS ADVISORY COMMITTEE

## FIFTY-FIRST REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move:

"That this House agrees with the Fifty-first Report of the Business Advisory Committee presented to the House on the 21st April, 1960."

**Mr. Speaker:** Motion moved:

"That this House agrees with the Fifty-first Report of the Business Advisory Committee presented to the House on the 21st April, 1960."

**Shri Khushwaqt Rai (Kheri):** Sir, I beg to move:

That at the end of the motion the following be added:—

"subject to the modification that the time allotted to the Representation of the People (Amendment) Bill, 1960 be increased from 1 hour to 3 hours."

In this connection I would like to submit that this Bill is not a non-controversial Bill. It proposes to give a right which has been denied to certain people under the District Boards Act; this Bill proposes to give them a right of voting. The Members of the Opposition from U.P., all of them, are interested in taking part in the discussion. I would, therefore, request that the time allotted for this Bill may be extended to 3 hours—that is time for the consideration of this Bill.

**Shri Braj Raj Singh (Firozabad):** I also had given notice of an amendment to raise the time-limit to 3 hours.

On this subject there was an adjournment motion in the U.P. Assembly

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†Introduced with the recommendation of the President.